

(2021) 07 SEBI CK 0093

In the Securities Appellate Tribunal Mumbai

Case No : Miscellaneous Application No. 770 Of 2021 In Appeal No. 07 Of 2020

Rajiv Kumar Agarwal

APPELLANT

Vs

Securities And Exchange Board Of India

RESPONDENT

Date of Decision : 19-07-2021

Acts Referred:

Citation : (2021) 07 SEBI CK 0093

Hon'ble Judges : Tarun Agarwala, Presiding Officer; M. T. Joshi, J

Bench : Division Bench

Advocate : Ashok Kumar Juneja, Vishal Kanade, Manish Chhangani, Manish Chhangani

Judgement

1. Heard the learned counsel for the parties. Cause shown is sufficient. The order dated February 25, 2021 is recalled. The restoration application is

allowed. The appeal is restored to its original number.

2. Three weeks time is allowed to the appellant to file rejoinder. List on September 03, 2021.

3. Parties are directed to take instructions from the Registrar 48 hrs. before the date fixed in order to find out as to whether the matter would be taken up for hearing through video conference or through physical hearing.

4. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a

certified copy of this order could be issued by the Registry. In these circumstances, this order will be digitally signed by the Private Secretary on

behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally

signed copy sent by fax and/or email.